

[Mr. Deputy-Speaker]
payment during the year ending
the 31st day of March, 1958, in
respect of 'Education'".

**DEMAND NO. 22—MISCELLANEOUS DE-
PARTMENTS AND EXPENDITURE UNDER
THE MINISTRY OF EDUCATION AND
SCIENTIFIC RESEARCH**

"That a sum not exceeding
Rs. 1,95,54,000 including the sums
already voted on account for the
relevant services be granted to
the President to defray the
charges which will come in course
of payment during the year
ending the 31st day of March,
1958, in respect of 'Miscellaneous
Departments and Expenditure
under the Ministry of Education
and Scientific Research'".

**DEMAND NO. 107—CAPITAL OUTLAY OF
THE MINISTRY OF EDUCATION AND
SCIENTIFIC RESEARCH**

"That a sum not exceeding
Rs. 1,83,17,000 including the sums
already voted on account for the
relevant services be granted to
the President to defray the
charges which will come in course
of payment during the year
ending the 31st day of March,
1958, in respect of 'Capital Out-
lay of the Ministry of Education
and Scientific Research'".

**COMMITTEE ON PRIVATE MEM-
BERS' BILLS AND RESOLUTIONS
SECOND REPORT**

Sardar A S. Saigal (Janjgir): I beg
to move:

"That this House agrees with the
Second Report of the Committee
on Private Members' Bills and
Resolutions presented to the
House on the 24th July 1957"

Mr. Deputy-Speaker: The question
is:

"That this House agrees with the
Second Report of the Committee
on Private Members' Bills and
Resolutions presented to the
House on the 24th July, 1957."

The motion was adopted.

**SADHUS AND SANYASIS (REGIS-
TRATION) BILL***

Shri Radha Raman (Chandni
Chowk): I beg to move for leave to
introduce a Bill to provide for the
registration of Sadhus and Sanyasis
in India.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to
introduce a Bill to provide for
the registration of Sadhus and
Sanyasis in India."

The motion was adopted.

Shri Radha Raman: I introduce the
Bill.

Shri V. P. Nayar (Quilon): The hon.
Member is also a Sanyasi.

**PUNISHMENT FOR MOLESTATION
OF WOMEN BILL***

Shri Radha Raman (Chandni
Chowk): I beg to move for leave to
introduce a Bill to provide for punish-
ment of persons guilty of molesting
women.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to
introduce a Bill to provide for
punishment of persons guilty of
molesting women."

The motion was adopted.

Shri Radha Raman: I introduce the
Bill

FACTORIES (AMENDMENT) BILL*

Shri V. P. Nayar (Quilon): I beg
to move for leave to introduce a Bill
further to amend the Factories Act,
1948.

Mr. Deputy-Speaker: The question
is:

"That leave be granted to
introduce a Bill further to amend
the Factories Act, 1948."

The motion was adopted.

Shri V. P. Nayar: I introduce the
Bill.